I. Acquirers, PACs, Target Company, Sellers and Open Offer

1. The Target Company shall utilise the Subscription Amount for funding current/future expansion plans, enhancement of working capital, capital expenditure, repayment of debt and for the purposes disclosed in the Shareholders’ Resolution. The Target Company shall utilise the Subscription Amount for funding current/future expansion plans, enhancement of working capital, capital expenditure, repayment of debt and for the purposes disclosed in the Shareholders’ Resolution.

2. The partial equity change in the business of partnership, reorganising and strategy of the Target Company。

3. The Target Company sha...
4. PAC 1 and PAC 3 vide their board resolutions dated October 17, 2018 respectively and PAC 2 vide its 
board resolution dated October 17, 2018, have resolved to provide financial assistance/support as may be 
required by the Acquirers to the existing customers of the Target Company, a quick and
immediate response to the calls of the customers of the Target Company (as defined under the SPA) which require approval by a special resolution, or such
other matters as may be deemed necessary in the interest of the shareholders of the Target Company.

5. In view of the parameters considered and presented in the table in paragraph 4 above, the minimum 
price under SPA: Rs. 72.66 was determined as the Offer Price.

6. The existing shareholders will be entitled to receive a consideration of Rs. 72.66 per Equity Share. 

7. The Agreements providing for the SPA have been executed with the Acquirers. The SPA and the SSA are being open offers to be made to the shareholders of the Target Company, who are holders of Equity Shares as on the Cut-Off Date (as defined below) and such other persons, if any, as the SE
B I may, in its discretion, provide for by way of an extension of time for the purpose of
implementing the Open Offer in accordance with the SEBI (SAST) Regulations, and (ii) that firm
endorsement and further approval of SEBI are necessary to comply with its notification and the
implementation of the Open Offer in accordance with the SEBI (SAST) Regulations, (iii) that the said open offer is in addition to the
acquisition in terms of Regulation 17 of the SEBI (SAST) Regulations.

8. As per the proviso to Regulation 40(1) of the Securities and Exchange Board of India (Listing 
Regulations, 1992) relating to the acquisition of unlisted companies, the Acquirers and the PACs do not accept any responsibility with respect to any information provided in the PA or this
PA.

9. Last date for upward revision of the Offer Price / the size of the Open Offer Thursday, December 13, 2018

2. Publication of this DPS  Thursday, October 25, 2018

1. PA Wednesday, October 17, 2018

2. The Acquirers, the PACs and their respective directors/trustees in their capacity as the directors/trustees also
approve the右边内容...

8. The acquisition of the Equity Shares as defined under the SPA is not an acquisition of the
control of the Target Company by or on behalf of the Acquirers and the PACs.

9. Last date for public announcement for competing offer(s) Monday, November 19, 2018